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# IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

#### **BEFORE**

## HON'BLE SHRI JUSTICE SANJEEV S KALGAONKAR ON THE 2<sup>nd</sup> OF MAY, 2025

### MISC. CRIMINAL CASE No. 18208 of 2025

#### MAYA RATHORE

Versus

#### THE STATE OF MADHYA PRADESH

#### Appearance:

Shri Ashish Tiwari - Advocate for the applicant.

Shri Rajesh Joshi - Govt. Advocate for the respondent/State.

Shri Raghunandan Soni - Advocate for the respondent [OBJ].

#### **ORDER**

This second application has been filed by the applicant under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023 for grant of temporary bail in connection with Crime No. 117/2024 registered at Police Station - Jeewajiganj District Ujjain (M.P.) for offence punishable under Section(s) 302, 324, 452, 120B r/W 34 of IPC. Applicant is in judicial custody since 12.05.2024. Her first application for regular bail was dismissed as withdrawn *vide* order dated 12.12.2024 passed in M.Cr.C. No. 39866/2024.

Learned counsel for the applicant - Maya Bai submits that the present application for grant of temporary bail has been filed on the ground of marriage of daughter of applicant scheduled between 05.05.2025 to 07.05.2025. Learned counsel further submits that husband of applicant had expired in an accident and, therefore, she has to perform all the rituals of

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marriage. Under such circumstances, applicant may be extended temporary bail to perform all the rituals of marriage of her daughter.

Learned Counsel for State ably assisted by learend counsel for the objector opposes the bail application.

In compliance of the order dated 01.05.2025, learned counsel for the State has verified the factum of marriage of daughter of the applicant. Learned counsel referring to the verification report dated 02.05.2025 received through the P.S. Jiwajiganj Distt. Ujjain submits that husband of applicant - Maya bai had died in an accident and marriage of daughter of applicant - Maya Bai is scheduled between 05.05.2025 to 07.05.2025.

Heard learned counsel for the parties and perused the case diary.

Considering the aforesaid, this application for temporary bail is allowed and it is hereby directed that the applicant- Maya Bai shall be released on temporary bail for a period of Fifteen days from the date of her release, on her furnishing personal bond of Rs. 1,00,000/- (Rupees One Lac only) with one solvent surety of the like amount to the satisfaction of the Court concerned.

The applicant shall surrender before the trial Court on or before expiry of period of Fifteen Days. Necessary papers regarding surrender of the applicant be furnished to this Court. The applicant shall abide by the conditions enumerated u/S 437(3) of Cr.P.C. In case of failure to comply the order within 03 days or violation of condition of bail, this bail order shall automatically stand cancelled.



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This temporary bail application filed under Section 483 of BNSS, 2023 stands disposed of.

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Copy of this order be forwarded to the SHO of local Police Station.

C.C. as per rules.

(SANJEEV S KALGAONKAR) JUDGE

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